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Abkari (Amendment) Act, 1969

16 of 1969

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An Act further to amend the Abkari Act, I of 1077. whereas it is expedient further to amend the Abkari Act, 1 of 1077, for the purposes hereinafter appearing; be it enacted in the Twentieth Year of the Republic of India as follows: -

1. Short Title And Commencement :-

(1) This Act may be called the Abkari (Amendment) Act, 1969.

(2) It shall come into force at once,

2. Amendment Of Section 18 :-

In the Abkari Act, I of 1077, in section 18, . -

(1) in sub-section (2), for clause (i), the following clause shall be, and shall be deemed to have been, substituted with effect from the 26th day of January, 1950, namely:-

" (i) in the case of any liquor, in the form of a fee for licence for the sale of the liquor and in the form of a gallonage fee or vending fee, or in any one of such forms; and";

(2) in sub-section (3),-

(a) under the heading "(1) Duty of excise :", in item (iii), for the figures "25", the figures "50" shall be substituted;

(b) under the heading "(2) Luxury tax :", in item (a),-

(i) in sub-item (i), for the figures "5,000", the figures "15,000" shall be and shall be deemed to have been, substituted with effect from the 1st day of April, 1968;

(ii) in sub-item (ii), for the figures "4,000", the figures "12,000" shall be, and shall be deemed to have been, substituted with effect

from the 1st day of April, 1968;

(iii) in sub-item (iv), for the figures "500", the figures "1,500" shall be and shall be deemed to have been, substituted with effect from the 1st day April, 1968.